

U. No.11/12

New No.59819/16

05.09.2020

Sunil Banerjee Vs. Moni Sarkar

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 10.02.2020, it was submitted that the petitioner had died on 27.01.2020.

As no one has appeared today, matter is adjourned to 21.12.2020.

Copy of this order be sent to the Ld. Counsel for the applicant.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

M. No.9/14

New No.59983/16

05.09.2020

Puneesh Rastogi Vs. Suresh Kumar Chauhan

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 03.03.2020, the petitioner had requested that report of the Nazir be sought on whether the respondents have complied with order passed under Section 15(1) of the Delhi Rent Control Act or not.

The Nazir has filed his report today as per which the respondents have not deposited rent for the months March 2013, April 2013, December 2016, January 2017, February 2018 and March 2018.

The respondents are directed to furnish proof of depositing rent for the aforementioned months.

To come up on 29.10.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

M. No.21/12

New No.60705/16

05.09.2020

Akhil Jain Vs. Shadi Lal Through LR Sh. Nirmal Minda & ors.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, file has not been received back from the Ld. Appellate Court.

As such, no effective orders can be passed.

Matter is adjourned to 09.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR. No.73/17

New No.764/17

05.09.2020

Savitri Devi Vs. Radha Krishan Grover

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 24.02.2020. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice on 24.02.2020 nor has he filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

Copy of this order be sent to the Ld. Counsel for the petitioner.

File be consigned to record room after due compliance.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

Ex. No.19/18

New No.1462/18

05.09.2020

Anil Aggarwal Vs. Ram Baksh Gupta

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned to 17.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

Ex. No.20/18

New No.1463/18

05.09.2020

Anil Aggarwal Vs. Hari Lal Gupta

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned to 17.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.209/19

New No.891/19

05.09.2020

Duli Chand Vs. Anuradha Jhalan

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Sagar Gupta, Ld. Counsel for the petitioner.  
None for the respondent.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent by way of publication in the newspaper on 23.02.2020. However, as per his report, summons could not be served upon the tenanted premises since the Process Server could not find the property.

On the last date of hearing, the Court had deemed it fit to order that the process be served by way of affixation at the tenanted premises in addition to been served by way of publication.

Since the process has not been served by way of affixation, fresh summons ought to be issued for service by way of affixation. However, as per the directions of the Ld. District Judge, due to the Covid 19 pandemic, the processes are not been served physically at present and can be sent only through WhatsApp, e-mail and fax.

Ld. Counsel for the petitioner submits that he does not have the WhatsApp number, e-mail address and fax number of the respondent.

As such, the matter is adjourned to 18.11.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.216/19

New No.904/19

05.09.2020

Azhar Vs. Ateeq-Ur-Rehman

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, summons under the Third Schedule were served upon the brother of the respondent on 18.12.2019 and no application for leave to defend has been filed till date.

However, as no one appeared today, matter is adjourned to 26.10.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020



DR. No.302/19

New No.2554/19

05.09.2020

CRI Ltd. Vs. Pran Nath Mehta

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present:       None.

As no one has appeared, matter is adjourned for arguments on objections to 27.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR. No.25/20

New No.188/20

05.09.2020

Sethi Tent and Decorators Vs. Usha Chauhan

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 13.03.2020. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice on 13.03.2020 nor has he filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

Copy of this order be sent to the Ld. Counsel for the petitioner.

File be consigned to record room after due compliance.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR. No.40/20

New No.428/20

05.09.2020

CRI Ltd. Vs. Pran Nath Mehta

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 03.03.2020. As per his report, objections have not been filed by the respondent.

However, as no one has appeared today, matter is adjourned to 27.01.2021.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

M. No.02/20

New No.469/20

05.09.2020

Ramesh Vs. Mahesh

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, an execution petition was filed and is listed before the Court on 19.09.2020.

Accordingly, the present case is adjourned to 19.09.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR. No.63/20

New No.609/20

05.09.2020

G.C.G. Radio Corporation Vs. Rajkishan Jain Charitable Trust

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Tanvir Nayar, Ld. Counsel for the petitioner.

Record is perused.

As per the report of the Nazir, report of service of notice has not been received back.

At the request of Ld. Counsel for the petitioner, matter is adjourned to 05.12.2020.

Copy of this order be sent to the Ld. Counsels for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.10/12

New No.78539/16

05.09.2020

Gopal Nagar Vs. Om Prakash

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Rajesh Bhatia, Ld. Counsel for the petitioner alongwith Mr. Deepak Nagar.

None for the respondent.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 05.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.178/12

New No.78478/16

05.09.2020

Zainulabedin Vs. Mohd. Iqbal

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the parties.

In these circumstances, matter is adjourned for petitioner's evidence to 12.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.192/12

New No.80642/16

05.09.2020

Gayatri Devi Vs. Pawan Kumar Anr.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Vijay Malhotra, Ld. Counsel for the petitioner.  
None for the respondent.

Record is perused.

As per the report of the Ahlmad, steps have not been taken for issuance of summons upon witnesses.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the respondent.

In these circumstances, matter is adjourned for petitioner's evidence to 14.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020



E. No.797/14 & New No.79908/16

05.09.2020

L.K. Jewellers Pvt. Ltd. Vs. Sudarshan Kumar Ors.

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

List of witnesses has been filed by the respondent.

An application under Section 151 Code of Civil Procedure filed on 07.02.2020 is pending for consideration.

By this application, the applicants seek to bring on record that the respondent Mr. Satpal Aggarwal has died. The said application is disposed off.

An application under Order 22 Rule 4 r/w Section 151 Code of Civil Procedure to bring on record legal heirs of Mr. Satpal Aggarwal is pending. Notice of this application ought to be issued upon the legal heirs. However, since neither their WhatsApp number, e-mail address or fax number has been provided, notice cannot be issued.

To come up on 22.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.74/17

New No.881/17

05.09.2020

Ashish Kashyap Vs. Veermati Sharma

File was not taken up on 05.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 02.06.2020.

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the parties.

In these circumstances, matter is adjourned for petitioner's evidence to 18.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.125/18

New No.522/18

05.09.2020

Gayatri Sharma Vs. Mohd. Israr

File was not taken up on 02.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 18.12.2019, Ld. Counsel for the respondent had sought an adjournment for filing material to establish that Padam Nagar, Karol Bagh is the same as Padam Nagar in Kishan Ganj.

As no one has appeared today, matter is adjourned.

To come up for arguments on the application under Order 7 Rule 11 r/w Section 151 Code of Civil Procedure on 28.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

E. No.257/12

New No.79291/16

05.09.2020

Satish Chand Jain Vs. Ravinder Kumar Sharma

File was not taken up on 31.03.2020 in view of the order no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 05.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By the aforementioned order of the Ld. District Judge dated 30.08.2020 r/w the Standard Operating Procedure dated 19.08.2020 approved by the Hon'ble High Court vide letter of the Ld. Registrar General bearing no. 417/RG/DHC/2020, it has been directed that for one month, recording of evidence should be through video conferencing and only in ex-parte and uncontested cases. No one is even present on behalf of the parties.

In these circumstances, matter is adjourned for respondent's evidence to 08.01.2021.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR.No.853/20

New No. 95/20

05.09.2020

M/s CRI Ltd. Vs. Pran Nath Mehta & Ors.

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 15.12.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR.No.857/20

New No. 94/20

05.09.2020

Sanjay Kumar Jain & Anr. Vs. Sushila Rani

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 18.12.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

DR.No.854/20

New No. 93/20

05.09.2020

Sanjay Kumar Jain & Anr. Vs. Sushila Rani

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondent with the endorsement that the respondent may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 18.12.2020.

Copy of this order be sent to the Ld. Counsel for the petitioner.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020

**Vijay Shankar Moondhra Vs. M/s Dharamsons**

Ex.No.858/20

New No. 12/20

05.09.2020

Fresh execution petition is received. It be checked and registered.

Present: None.

Record is perused.

Nazir is directed to file his report.

To come up on 09.10.2020.

Copy of this order be sent to the Ld. Counsel for the decree holder.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
05.09.2020